

enter, *v. t. & i.* 1. प्रवेश करणे 2. नोंद करणे, नोंदणे 3. दाखल करणे 4. (with 'into' contracts etc.) (करार वगैरे) करणे

enter a protest, निषेध नोंदवणे [Ind. Christ Mar. Act-s. 44-para. 2]

enter a religious order, धार्मिक संप्रदायाची दीक्षा घेणे

enter into contract, संविदा करणे [Ind. Con. Act-s. 17]

enter into partnership, भागीदारी करणे [Ind. Part. Act-s. 4]

enter on the reference, लवादनाम्यावरून कार्यवाही करणे

enterprise, *n.* 1. साहसी उपक्रम (पु.) 2. साहस (न.), धाडस (न.)

entertain, *v. t.* 1. विचारार्थ स्वीकारणे, विचारात घेणे 2. स्वीकारणे

entertain an application, अर्ज विचारार्थ स्वीकारणे

entertain a suit, वाद स्वीकारणे, वाद विचारार्थ स्वीकारणे [T. P. Act-s. 109]

entertainment, *n.* 1. स्वीकार (पु.) 2. करमणूक (स्त्री.), मनोरंजन (न.) 3. अतिथ्य (न.)

enter upon a contract, संविदेची बोलणी सुरु करणे [Ind. Con. Act-s. 17-ill. (d)]

enter upon an office, अधिकारपद ग्रहण करणे

entice, *v. t.* भुरळ पाडणे

enticement, *n.* भुरळ (स्त्री.)

enticer, *n.* भुरळ पाडणारा (सा.)

entire blood, (relations derived from the same couple of ancestors-Bl.) सख्खे नाते (न.)

entire interest, (the whole interest or right, without diminution-Bl.) समग्र हितसंबंध (पु.)

entitle, *v. t.* 1. हक्कदार करणे 2. हक्क देणे 3. नाव देणे

entitled, *adj.* हक्कदार

entitled as of right, अधिकारतः हक्कदार

entitled to the possession, कब्जास हक्कदार असलेला

entity, *n.* 1. अस्तित्व (न.) 2. (a real substance) वस्तु (स्त्री.)

entrap, *v. t.* सापळ्यात पकडणे

entreaty, *n.* विनवणी (स्त्री.)

entrepreneur, *n.* उपक्रमकर्ता (सा.)

entrust, *v. t.* सोपवणे

entrust with duty, कर्तव्य सोपवणे, काम सोपवणे

entry, *n.* 1. नोंद (स्त्री.) 2. प्रवेश (पु.) 3. आवक (स्त्री.)

entry of goods, मालाची आवक (स्त्री.) [Const.-Sixth Sch. 8(3)(c)]

enumerate, *v. t.* 1. गणना करणे, प्रगणित करणे 2. क्रमवार मांडणी करणे, क्रमवार मांडणे

enumeration, *n.* 1. प्रगणन (न.) 2. क्रमवार मांडणी (स्त्री.)

enure, *v. t. & i.* 1. उपयोगाला येणे 2. परिणामक होणे

environment, *n.* सभोवतालची परिस्थिति (स्त्री.)

envoy, *n.* (in Intern. Law) दूत (सा.)

epigraph, *n.* पुरालेख (पु.)

equal, *adj.* 1. समान, समसमान 2. बरोबरीचा

equality, *n.* 1. समता (स्त्री.) 2. समानता (स्त्री.) [Const. Preamble]

equality before law, कायद्यापुढे समानता (स्त्री.) [Const. Art. 14-m.n.]

equality of opportunity, संधीची समानता (स्त्री.) [Const.-Art. 16.m.n.], संधीची समता (स्त्री.)

equality of status, दर्जाची समानता (स्त्री.) [Const.-Preamble], दर्जाची समता (स्त्री.)

equal share, समान हिस्सा (पु.)

equip, *v. t.* 1. तयारी करणे 2. सुसज्ज करणे

equipment, *n.* सामग्री (स्त्री.), साधनसामग्री (स्त्री.)

equitable, *adj.* 1. (available or sustainable in equity) समन्यायी, समन्याय, समन्यायिक 2. (just, fair and right) न्याय्य, रास्त

equitable action, (one founded on an equity or cognizable in court of equity-Bl.) समन्यायिक कारवाई (स्त्री.)

equitable allocation, समन्यायानुसार वाटणी (स्त्री.) [Const.-Art-371A(2)(b)]

equitable assets, (the assets which a creditor could reach only and through a court of equity) समन्यायिक मत्ता (स्त्री.)

equitable assignment, (assignment giving to the assignee the right enforceable only in equity) समन्यायिक अभिहस्तांकन (न.)

equitable defence, (a defence to an action on grounds which would have been cognizable only in a court of equity-Bl.) समन्यायिक बचाव (पु.)

equitable election, (the choice to be made by person who may, under the will or other instrument, have either one of two alternative rights or benefits, but not both.-Bl.) रास्त निवड (स्त्री.)

equitable estate, (an estate acquired by operation of equity) समन्यायिक संपदा (स्त्री.)

equitable estoppel, (a condition in which justice forbids one to gainsay his own acts or assertions-Bl.) समन्यायिक प्रतिष्टंभ (पु.)

equitable interest, (an interest, which although lacking in the characteristics of a legal estate, may be enforced in a court in the exercise of its equitable jurisdiction) समन्यायिक हितसंबंध (पु.)

equitable rent, रास्त भाडे (न.)

equitable title, (the right in the person to whom it belongs, to have legal title transferred to him) समन्यायिक हक्क (पु.)

equity, *n.* समन्याय (पु.), समन्यायिक (न.)

equity jurisprudence, (remedial justice exclusively administered by courts of equity-Bl.) समन्याय विधितत्त्वमीमांसा (स्त्री.)

equity of redemption, (right of redeeming the mortgage) विमोचनाधिकार (पु.)

equity of statute, 1. (sound interpretation of a statute taking into consideration its reason and spirit) संविधीचे न्यायतत्त्व (न.) 2. (principle or ground of a rule adopted from analogy to a statute-Max.) संविधीतील समन्याय (पु.)